## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## **Petition No. 277/MP/2024**

: Petition under Section 66 of the Electricity Act, 2003, read with Subject

Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021, for approval of introduction of Green Real Time Market (G-RTM) at Indian Energy Exchange

Ltd.

Petitioner : Indian Energy Exchange Limited (IEX)

Respondent : National Load Despatch Centre (NLDC)

Date of Hearing : 11.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Gaurav, IEX

> Shri Sakya Singh Chaudhury, Advocate, PXIL Shri Aditya Pratap Singh, Advocate, PXIL

Shri Gajendra Sinh, NLDC Shri Alok Mishra, NLDC

Shri Debjyoti Majumder, NLDC

## **Record of Proceedings**

The representative of the Petitioner submitted that the present Petition had been filed seeking approval of the Commission to introduce the Green Real Time Market (GRTM) in the Real Time Market segment on its platform for providing exclusive trading in Renewable Energy. He further submitted that in compliance with the direction issued by the Commission vide Record of Proceedings for the hearing dated 6.1.2025, the Petitioner had uploaded the Petition on its website for inviting the comments/suggestions from the stakeholders and the general public and had also issued a Public Notice on 8.1.2025 to give wide publicity to the proposed G-RTM contracts seeking comments/ suggestions from the stakeholders thereon. In response thereof, the Petitioner received the comments /suggestions from the eight stakeholders and the issue(s) raised by them, along with the views of the Petitioner, have also been submitted for the consideration of the Commission.

- 2. The representative of the Respondent, NLDC, submitted that NLDC has also filed its reply in the matter.
- 3. Learned counsel appearing on behalf of the Power Exchange of India Limited (PXIL) submitted that PXIL has moved two IAs in the matter seeking its impleadment and to place on record certain aspects for the deliberation of the Commission.

- 4. After considering the submissions made by the parties, the Commission directed PXIL to submit its comments/suggestions on the subject matter as a stakeholder to the Petitioner, and for this purpose, the Petitioner shall map PXIL on the e-filing portal. The Petitioner may also file its response thereof, if any, within two weeks thereafter.
- 5. The Commission further directed the staff of the Commission to upload the Petition on the Commission's website to invite comments from the stakeholders for fifteen days.
- 6. The Petition will be listed for the hearing on **8.5.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)